

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

DATE 30TH MARCH, 2006

Petition No.97(C) of 2006

M/S Indira Cable Network

...Petitioner

Vs.

Channel Plus AP

...Respondent

BEFORE:

**HON'BLE MR. JUSTICE N. SANTOSH HEGDE,
CHAIRPERSON**

**MR. VINOD VAISH, MEMBER
LT.GEN.D.P.SEHGAL(RETD.),MEMBER**

For Petitioner

: Mr.G.T. Rao,Mr.A. Ramesh,
Mr.Viswanath,Advocates

For Respondent

: Mr.Yogesh Gupta,Advocate

ORDER

Issue notice. Mr.Yogesh Gupta, learned counsel accepts notice on behalf of respondent.

2. The prayer in this petition is to issue a direction to the respondents to resume signals pertaining to Gemini, Teja and Aditya channels to the petitioner. Learned counsel who took notice on behalf of the respondent, submits that the respondent is willing to restore signals to the petitioner subject to the condition that the petitioner enters into a subscription agreement.

3. Recording such statement, we direct the petitioner to enter into a subscription agreement within thirty days. Before signing the agreement the petitioner will also settle dues, if any. The signals will be restored immediately to the petitioner.

4. This petition is disposed of with the above observations/directions.

.....J
(N. Santosh Hegde)
Chairperson

.....
(Vinod Vaish)
Member

.....
(D.P.Sehgal)
Member